IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 1863 of 2018
…
Ajay Kumar .... Petitioner
-V e r s u s-
1.The State of Jharkhand
2.Hemlata Devi ..... Opposite Parties
…
with
Cr. Revision No. 224 of 2019
…
Hemlata Devi @ Hemlata Kumari .... Petitioner
-V e r s u s-
1.The State of Jharkhand
2.Ajay Kumar ..... Opposite Parties
…
Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA
…
For the Petitioner : Mr. Shashi Kant Thakur, Advocate
(in Cr. Revision No. 1863 of 2018)
Mr. Gautam Kumar, Advocate.
(in Cr. Revision No. 224 of 2019)
For the State : Mr. Vijay Kumar Gupta, APP.
(in Cr. Revision No. 1863 of 2018)
Mr. Abhay Kumar Tiwari
(in Cr. Revision No. 224 of 2019)
For the O.P. No. 2 : Mr. Suraj Prakash, Advocate.
(in Cr. Revision No. 1863 of 2018)
…
Cr. Revision No. 224 of 2019
…
09/26.03.2021

1. Learned counsel for the petitioners, learned A.P.Ps. and learned counsel appearing on behalf of the opposite party no. 2 are present.

2. Mr. Shashi Kant Thakur, learned counsel submits that he has filed the *'vakalatnama'* on behalf of the opposite party no. 2 in Cr. Revision No. 224 of 2019.

3. Heard. Office to check and verify and if the *'vakalatnama'* is so filed, then the name of Mr. Shashi Kant Thakur, learned counsel shall be mentioned in the cause list on behalf of the opposite party no. 2.

Office to list the revisions on 30.04.2021.

(AMITAV K. GUPTA, J.)

APK